

(4)

Central Administrative Tribunal
Principal Bench

C.P. No. 361/2003 in
O.A. No. 3196/2002

New Delhi this the 20th day of January, 2004

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

M.K. Sahni
A-9D, MIG Flats,
Mayapuri, New Delhi- 110064.
(Applicant present in person)

-Applicant

Versus

1. Union of India
Ms. Vineeta Rai
Secretary, Deptt. of Revenue,
North Block, New Delhi.

2. The Chairman,
Shri P.L. Singh,
Central Board of Direct Taxes,
North Block, New Delhi.

-Respondents

(By Advocate: Shri V.P. Uppal)

ORDER (ORAL)

Hon'ble Shri V.K. Majotra, Vice-Chairman (A):

Heard the parties.

2. OA-3196/2002 was disposed of on 9.12.2002
(Annexure P-1) with the following directions to the
respondents:

"In the circumstances we feel that the ends of justice would be duly met, if a direction be issued to the respondents (even without issuing notices to respondents) to finalise the seniority list in the grade of Deputy Director, within a period of two months from the date of receipt of a copy of this order. We do so accordingly.

The present OA is disposed of in the aforesaid terms at the admission stage."

2. Applicant, who is present in person, brought to our notice that while the respondents were required to comply with directions of this Court within a period of two months, such period was

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extended by one month by the Tribunal on 24.2.2003. Thereafter, respondents' prayer for further extension of the period for implementation of directions of this Court was rejected.

3. Learned counsel of respondents drawing our attention to the counter reply filed on behalf of respondents stated that respondents were required to review three DPCs and an earlier review DPC by conducting a fresh DPC. Respondents had requested UPSC on 4.3.2003 for holding a review DPC. UPSC asked for certain documents which too were forwarded to them on 24.6.2003. UPSC had fixed the date of DPC on 17.9.2003. However, the review DPC was deferred to 17.9.2003 in terms of an interim order dated 3.9.2000 in OA-1941/2003 - Devendra Kumar & Others v. Union of India.

4. Taking stock of the situation while respondents were not granted second extension for implementation of direction of this Court and also the interim orders of the Tribunal in the matter of Devendra Kumar (supra), respondents are now directed to implement the directions of this Court contained in order dated 9.10.2002 (Annexure P-1), within a period of two months from today, subject to the final outcome of the OA filed by Devendra Kumar & Others (supra).

5. The present CP is disposed of with the above directions. Notices are discharged.

Issue Dasti.

S. Raju

(Shanker Raju)
Member (J)

V.K. Majotra
20.01.04

(V.K. Majotra)
Vice-Chairman (A)

cc.